

Bill

is going to come to his rescue. It is the duty of the Government to help him—and this is all the more important—and this importance has been increased by your confession that he was kidnapped from our soil. Are we to be silent witnesses there? First, there was a report that he was under duress. Then he was tortured. Now, they are going to make a show that some kind of a legal aid is being given. We are naturally very agitated. We want something more concrete from the spokesman of the Government that we will do everything to see that this man is saved. They are going to punish him and tell the world that he was duly tried, that all the judicial processes were followed, and that he has been convicted. We do not want to see this happening. Therefore, the Government must try to do something more than telling us that he did not ask for aid. He was never allowed to ask.

Mr. Speaker: The Government will take note of all that has been said and appeared.

12.43 hrs.

DELHI MUNICIPAL CORPORATION
(AMENDMENT) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to move for leave to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957."

The motion was adopted.

Shri Datar: I introduce† the Bill.

12:44 hrs.

MOTION RE: THIRD FIVE YEAR
PLAN

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by the hon. Prime Minister on the 21st August, 1961, namely:

"That the Third Five Year Plan laid on the Table of the House on the 7th August, 1961 be taken into consideration."

Shri Somani.

Shri Achar (Mangalore): Sir, I had just begun yesterday; I was on my legs.

Mr. Speaker: Yes.

Shri Achar: Mr. Speaker, Sir, I was referring yesterday to the railway lines in the south. Now, I would refer to the relevant passages in the report. I would like to invite the attention of the House and of the hon. Minister to page 548, paragraph 28, where it is observed as follows:

"The following new lines are under consideration for inclusion in the railway programme:"

Four lines are mentioned therein, namely: (i) Mangalore-Hassan; (ii) Bangalore-Salem; (iii) Manamadurai-Virudhunagar; and (iv) Sikinda-Daitri mining area in Orissa. Then, after that, I would like to invite the attention of the hon. Minister to the passage with respect to the Mangalore port. That occurs on page 561 and reads as follows:

"The programme for the development of ports includes—

the word used is 'includes'—

"two projects for the upgrading of two minor ports into all-weather ports, Tuticorin and Mangalore."

*Published in the Gazette of India Extraordinary, Part II—Section 3 dated 22-8-1961.

†Introduced with the recommendation of the President.